Collection of Hydrographlc Data by foreign ships from the Indian waters

SHRI RAMA MUNI REDDY SIRIGIREDDY (Andhra Pradesh): Sir, a U.S. ship belonging to the Pacific Command and a British ship belonging to the Royal Navy, taking advantage of the loopholes in the United Nations Convention on the Law of the Seas, have been collecting hydrographic and scientific data from the Indian waters off the Arabian Sea. Our laws do* not permit collection of any kind of data from the Indian waters. Our country has banned collection of any kind of data by any foreign ship up to 200 nautical miles of our Exclusive Economic Zone. It is surprising to know how, in spite of having surveillance and patrolling, they were able to collect such crucial data. It is a matter to be looked into. It is still not known whether the ships have left the Indian Exclusive Economic Zone or not. This is a serious issue because the data so collected could be used for mapping the Indian waters and for future submarine operations in this area. I do not know whether the Government of India has lodged, at least, its protest, through diplomatic channels, before those countries. 1 also do not know what our Coast Guards and Navy were doing at the time when the foreign ships were collecting the data. Hence, t request the Defence Minister to took into the issue very seriously because it violates the sovereignty of our country. I also request him to take at! possible steps immediately so that the damage could be roinimised and such kind of things do not recur in future.

Deposits of Indians In Foreign Banks

श्री श्याम लाल (उत्तर प्रदेश): मान्यवर, मैं आपके माध्यम से भारत सरकार का ध्यान आकर्षित करना चाहता हूं कि भारत के कतिपय निवासियों द्वारा विदेशी बैंकों में प्रत्यक्ष और अप्रत्यक्ष रूप से अनगिनत जमा धनराशि का संज्ञान भारत की सरकार व भारतीय रिजर्व बैंक के माध्यम से राष्ट्रवासियों को होना चाहिए। खेद के साथ कहना पड़ रहा है कि स्वाधीनता के पश्चात से इतने वर्ष व्यतीत हो जाने के बाद भी ऐसी विधिक व्यवस्था आज तक नहीं की गई है। परिणामस्वरूप राष्ट्र के तथाकथित गणमान्य वर्ग ने प्रत्यक्ष और अप्रत्यक्ष रूप से जहां एक तरफ विदेशी बैंकों में असीमित धन जमा किया है और फिर भी करता जा रहा है वहीं दूसरी तरफ भारत पर खरबों रुपए का कर्ज रूपी भार बना हुआ है। मान्यवर, मैं कहना चाहता हूं कि आज भारत जैसे राष्ट्र में जो भारी आर्थिक विषमता का ताण्डव हो रहा है उसका मूल कारण मात्र इस तरह से विदेशी बैंकों में धन जमा करने की प्रणाली से है और यही प्रक्रिया आज पूरे राष्ट्र को भ्रष्टाचार की ज्वाला में जला रही है। ऐसी दशा में भारत सरकार से मेरा अनुरोध है कि एक ऐसी विधिक व्यवस्था बनाई जाए जिसके आधार पर निम्न कार्रवाई हो सके।

1. विदेशी बैंकों में जमा धनराशि को लोग स्वेच्छा से भारतीय सम्पत्ति घोषित कर दें।

2. विदेशी बैंकों में बगैर भारत सरकार व भारतीय रिजर्व बैंक की जानकारी के कोई किसी प्रकार का धन जमा न कर सके।

3. ऐसे कानून के उल्लंघन करने वालों को राष्ट्रद्रोही घोषित किया जाए। मुझे विश्वास है कि भारत सरकार व भारतीय संसद आज इस राष्ट्र की सामयिक आवश्यकता पर विचार कर देशवासियों के साथ न्याय करेगी और स्वाधीनता प्रेमी शहीदों की आत्मा को शांति प्रदान करेगी।

श्री भारतेन्दु प्रकाश सिंहल (उत्तर प्रदेश): मैं अपने आपको इससे सम्बद्ध करता हूं।

श्री गांधी आजाद (उत्तर प्रदेश): महोदय, मैं भी अपने आपको इससे सम्बद्ध करता हूं।

श्री रवि शंकर प्रसाद (बिहार): सर, मैं इससे अपने आपको एसोसिएट करता हूं।

Injustice to Academic Librarians

SHRI KARTAR SINGH OUGGAL (Nominated): It seems, in the wake of the implementation of the revised pay-scales and other service conditions like promotional avenues, retirement age, etc., certain anomalies have been inflicted on the library and information professionals. Their status as an important factor in the academic sector has been seriously undermined.

It needs hardly be emphasised that the role of library and information professionals is highly significant in the age of information society, since they have to cope with the traditional as well as the IT environment to fulfil the needs of information seekers. There is no denying the fact that without proper library facilities, the academic sector will be unable to create the right academic environment in the college and universities. Though the librarians may not directly teach in classrooms, their guidance and assistance is invaluable for quality teaching and research.

The position obtaining at present is that the revision of pay-scale for library and information professional which was made at par with all categories of teachers by UGC notification dated 24* December, 1998, is now being denied by MHRD's letter dated 24th March, 1999.

UGC's observation with regard to orientation and refresher courses, which says that it was valid till 31 * December. 1995 for librarians/DPEs, undermines the ground reality. The library professionals need acquaintance with ongoing IT applications for information management in order to cope with the requirements of the new environment.

It is suggested that the Academic Librarians be given equal treatment with the teachers.

Thank you.